

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5187

ANSWERED ON:29.04.2005

AGREEMENT ON POWER SHARING

Bhargav Shri Girdhari Lal;Bishnoi Shri Jaswant Singh;Meghwal Shri Kailash;Singh Shri Dushyant;Singh Shri Vishvendra

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has signed any agreement with the State Governments of Punjab, Haryana and Rajasthan in respect to their share of power generated by hydel power projects in Punjab;
- (b) if so, the salient features of the agreement;
- (c) whether share of Rajasthan has been fixed in these projects mentioned in the said agreement;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF POWER(SHRI P.M. SAYEED)

(a) to (e) : An agreement was reached between the States of Punjab, Haryana and Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana & Rajasthan to sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, UBDC Stage-II and Shahpur Kandi Hydel Scheme, the Government of India shall refer the matter to Supreme Court for its opinion. A reference was to be made to the Supreme Court seeking its opinion whether the States of Haryana and Rajasthan are entitled to a share in the power generated from the above mentioned schemes and in case they are, what would be the share of each State. It was agreed that the Supreme Court's opinion obtained by Government of India shall be remitted to the signatory states and shall be binding on them.

The matter has not been referred to Supreme Court. However, a number of formal and informal discussions have taken place since 1984 to settle the issue amicably. These issues were also discussed in the Northern Zonal Council meetings held in 1997 & 1999. Subsequently, numerous discussions have been held with the State Governments with a view to bring about a consensus on the issues.